

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1498**

**TO BE ANSWERED ON THE 20<sup>TH</sup> SEPTEMBER, 2020/BHADRAPADA 29, 1942 (SAKA)**

**RESIDENTIAL NORMS FOR UTs OF LADAKH AND J&K**

**1498. SHRI SHANMUGA SUNDARAM K.:**

**SHRI VELUSAMY P.:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any proposal to fix residential norms for the people residing in the newly created Union Territories of Ladakh and Jammu and Kashmir (J&K) whereas different States are having different norms;**

**(b) if so, the details thereof;**

**(c) whether the Government will allow the companies and public sector undertakings to purchase land irrespective of residential norms to be prescribed for the local population;**

**(d) if so, the details thereof and if not, the reasons therefor;**

**(e) whether the Government will allow exemption to certain categories of people and corporate houses; and**

**(f) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (b) The Government has notified the Jammu and Kashmir Reorganisation (Adaptation of State Laws) Second Order, 2020 on 03.04.2020 vide which Domicile**

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**norms for purposes of appointment to any post in Union territory of Jammu and Kashmir had been notified. The domicile norms for Union territory of Ladakh are yet to be notified.**

**(c) to (f): Such decisions are taken by the Government of Jammu and Kashmir and the Administration of the Union Territory of Ladakh based on prevailing laws in these Union Territories.**

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